

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month of December, 2018

Date, Day and Time	S. No.	Petition No.	Petitioner	Subject in brief
11.12.2018 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	67/MP/2018	NTCEL	Petition for relaxation of cut- off date of Vallur Thermal Power Station (3x500 MW) (On admission)
	2.	68/MP/2018	NTCEL	Petition for revision of NAPAF for Vallur Thermal Power Station (3x 500 MW) for the period from 1.4.2017 to 31.3.2019 (On admission)
	3.	167/MP/2018	SGPL	Petition under Section 79(1)(c) of the Electricity Act, 2003 seeking permission of the Central Electricity Regulatory Commission to transfer and / or assign the rights and obligations of Sembcorp Gayatri Power Limited under the Transmission Service Agreement dated 11.6.2014 to Sembcorp Energy India Limited, as stipulated under the scheme of amalgamation (On admission)
	4.	70/MP/2018	GBL	Petition for a direction to the Respondent to refund the Back Up Supply Charges collected from the Petitioner, during the course of grant of Inter State Open Access to the Petitioner, by contravening and violating Central Electricity Regulatory Commission (Open Access in Inter-State Transmission) Regulations, 2008 (On admission)
	5.	73/MP/2018	SKPPL	Petition under Section 79 (1) (f) and (c) and other applicable provisions of the Electricity Act, 2003 read with Regulation 12 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014, against the arbitrary acts and omissions of Teestavalley Power Transmission Limited (On admission)
	6.	90/MP/2018	RAPPTL	Petition under Section 142 and Section 146 of the Electricity Act, 2003 against Nuclear Power Corporation of India Limited for willful, deliberate, contumacious and continuous non-compliance of Order dated 21.9.2016 in Petition No. 43/MP/2016.(On admission)
	7.	90/IA/2018 in Petition No. 235/MP/2015	UHBVNL	Interlocutory application for recall the order dated 17.9.2018 in Petition No. 235/MP/2015.(On admission)
	8.	248/MP/2018	NHPC	Petition for approval of Renovation and Modernization (R&M) of 105 MW Loktak Power Station in the State of Manipur (On admission)
	9.	18/SM/2015 along with I.A.No.50/2017	SM	Suo-motu Petition in the matter of declaration of commercial operation of Units 20 to 50 of Mundra Ultra Mega Power Project developed by Coastal Gujarat Power Limited (Interlocutory application filed by Energy Watch Dog for implement as a party to the petition)
	10.	197/MP/2016	DVC	Requirement of revenue in relation of Pension and Gratuity of employees and retired employees during the tariff period 2014-19
	11.	236/MP/2017	DVC	Petition against the decision of MPPMCL for Unilateral surrender of 100 MW from DSTPS in violation of provision of PPA between DVC and MPPMCL
	12.	78/MP/2018	DVC	Petition under Section 79 (1) (f) of the Electricity Act,2003 for adjudication of dispute between the Petitioner and the Respondent .
	13.	4/MP/2017	MPL	Petition under Section 79(1)(f) and 79(1)(b) of the Electricity Act, 2003 in connection with the disputes and differences arising under the Power Purchase Agreement dated 18.7.2008 between the Petitioner and Respondent
	14.	5/MP/2017	MPL	Petition under Section 79(1)(f) and 79(1)(b) of the Electricity Act, 2003 in connection with the disputes and differences arising under the Power Purchase Agreement dated 12.5.2008 between the Petitioner and Respondent
	15.	11/MP/2017	GMRKEL	Petition seeking deferment of operationalization of Long Term Access of 430 MW in Northern Region as per the BPTA dated 31.3.2010 and Petition under Section 79(1)(c) of the Electricity Act, 2003, read with the CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 and the Detailed Procedure for grant of LTA, seeking relinquishment of

				Long Term Access of 386 MW in Western Region out of the total quantum of 816 MW as per the BPTA dated 31.3.2010.
	16.	117/MP/2017	DBPL	Petition seeking direction to the Respondent to pay the Tariff considering 1.8.2015 to 31.3.2016 as the First Contract Year in terms of Schedule 8 of the Power Purchase Agreement 19.8.2013 executed between the Petitioner and the Respondent
	17.	222/MP/2017	KSKMPCL	Petition under Section 79(1)(b), 79(1)(f) and other applicable provisions of the Electricity Act, 2003 for adjudication of disputes with the respondent with regard to the tariff payable under the Power Purchase Agreement dated 27.11.2013
	18.	119/MP/2017	RSTEPL	The Power Purchase Agreement 8.1.2011 (PPA) entered into between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique Energy Private Limited extension of Scheduled Commissioning Date.
	19.	122/MP/2017	EPGL	Petition for Relinquishment of 250 MW of Long Term Access Agreement dated 4.12.2011 of the identified transmission system by the Essar Power Gujarat Limited (4x660-Phase-II) Thermal Power Plant at District Jamnagar in the State of Gujarat.
	20.	187/MP/2017	EPMPL	Petition for Relinquishment of 750 MW of LTA out of total LTA of 1200 MW granted under BPTA dated 7.1.2009
	21.	144/MP/2017	NLC	Petition seeking upward revision of Technical Minimum of NLCIL Stations
	22.	I.A.No.71/2018 in Petition No.121/MP/2017	GUVNL	Interlocutory application for clarification of the Order dated 21.2.2018 in Petition No. 121/MP/2018
12.12.2018 Wednesday At 10.30 A.M. Miscellaneous Petitions	1.	331/MP/2018	MPL	Petition under Section 79 of the Electricity Act, 2003 for the recovery of unpaid dues and implementation of Orders dated 31.8.2017 in Petition No. 28/MP/2016 read with Order dated 20.3.2018 in Petition No. 192/MP/2016; and Order dated 26.12.2017 in Petition No. 152/GT/2015 for:- (a) Recovery of unpaid bills and the imposition of Late Payment Surcharge thereon. (b) Recovery of Ash disposal expenses (On admission)
	2.	297/MP/2018	BDTCL	Petition under Section 63 and 79(1)(f) read with Section 79(1)(c) of the Electricity Act, 2003 seeking compensatory and declaratory relief under the Transmission Services Agreement dated 7.12.2010 on account of certain 'Change in Law' events inter alia pursuant to the liberty granted by the Commission vide its Order dated 25.6.2018.in Petition No. 216/MP/201 (On admission)
	3.	194/MP/2017 alongwith I.A.No.24 and 25/2018	NKTL	Petition under Sections 61, 63, 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Article 16 of TSA and the tariff-based competitive bidding guidelines for transmission service, for claiming relief under TSA dated 14.03.2016 relating to implementation of the transmission Project Elements
	4.	317/TD/2018	MPL	Petition for up-gradation of the inter-State trading licence from Category -II to Category -I
	5.	269/MP/2017 along with I.A.No.98/2017	KWPCL	Petition for deferment of operationalization of LTA on account of Force majeure events.
	6.	342/MP/2018	ARSEPL	Petition for revision of tariff pursuant to enactment of CGST Act and allied GST laws(On admission)
	7.	343/MP/2018	AJSPPL	Petition for revision of tariff pursuant to enactment of CGST Act and allied GST laws (On admission)
	8.	178/MP/2018	AJSPPL	Petition for revision in capital cost due to introduction of the Central Goods and Services Tax Act, 2017 promulgated by the Department of Revenue, Ministry of Finance notified by way of notification dated 28.06.2017.
	9.	189/MP/2018	ARSEPL	Petition for revision in capital cost due to introduction of the Central Goods and Services Tax Act, 2017 promulgated by the Department of Revenue, Ministry of Finance notified by way of notification dated 28.6.2017.
	10.	200/MP/2017 alongwith I.A.No. 78/2018	NSL	Petition for payment of outstanding dues towards the power sold (Interlocutory application has been filed by CGPL for dismissal of the Petition)
	11.	255/MP/2017	APNRL	Petition under Sections 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with article 10 of the PPA and PSA
	12.	17/MP/2018	NTPC	Petition under section 79 (1) (f) read with section 79 (1) (a) and other applicable provisions of the Electricity Act, 2003 for adjudication of disputes between the petitioner and the Respondents 1 to 3
	13.	18/MP/2018	AGEL	Petition under Section 79 (1) (c) and (f) and other applicable

				provision of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in the inter-State transmission and related matters) Regulations, 2009 against the action of the respondent in threatening to cancel the open access and encashment of bank guarantee.
	14.	19/MP/2018	TSPPL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 and other Applicable provisions of the Act in relation to the disputes having arisen under the Power Purchase Agreement dated April 11, 2016 between the Parties along with supporting Affidavit
	15.	22/MP/2018	M&MI	Petition for directions to the Respondents, National Load Despatch Centre and Tamil Nadu Transmission Corporation Limited - State Nodal Agency for the revalidation of accreditation and registration of the Petitioner under the Renewable Energy Certificates (REC) mechanism and consequent reliefs.
	16.	35/MP/2018	GCEL	Petition under Section 79 (1) (f) read with CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 seeking refund of the POC charges for 260 MW in Eastern Region granted under the Bulk Power Transmission Agreement dated 01.07.2016.
	17.	180/MP/2017	PGCIL	Petition under Section 41 of the Electricity Act, 2003 read alongwith Central Electricity Regulatory Commission (Sharing of Revenue derived from utilization of Transmission Assets for other business) Regulations, 2007 for intimation to engage in other business for optimum utilization of transmission assets.
	18.	29/RP/2018 alongwith I.A.No.64/2018	PGCIL	Petition for review of order dated 25.6.2017 in petition No.216/MP/2016 (Interlocutory application for stay of Order dated 25.6.2017) (On admission)
	19.	22/RP/2018 along with IA.No. 47/2018	DBPL	Petition for review of the order dated 19.12.2017 in Petition No. 101/MP/2017 (On admission)
	20.	23/RP/2018 along with IA 48/IA/2018	DBPL	Petition for review of order dated 19.12.2017 in petition No. 229/MP/2016(Interlocutory application seeking condonation of delay in filing the review petition (On admission)
	21.	27/RP/2018	PGCIL	Petition for review of order dated 28.5.2018 in Petition No. 146/MP/2017 (On admission)
	22.	34/RP/2018	PCKL	Petition for Review of the Order Dated 20.7.2018 in Petition No. 229/MP/2017 (On admission)
	23.	4/RP/2018 alongwith 4/IA/2018	RSTCPL	Petition for review of the order dated 27.6.2016 in Petition No.419/MP/2014
	24.	19/RP/2018	PGNMTL	Petition for review of order dated 26.3.2018 in Petition No. 62/MP/2017 filed by POWERGRID NM Transmission Limited .
	25.	21/RP/2018 alongwith I.A.No.96/2018	PGCIL	Petition for review of order dated 3.4.2018 and order dated 26.4.2018 in petition No.110/MP/2016.(Interlocutory application for stay of order dated 3.4.2018 and corrigendum dated 26.4.2018)
13.12.2018 Thursday At 10.30 A.M. Miscellaneous / Transmission Petitions (Provisional Tariff)	1.	340/MP/2018 alongwith I.A.No.95/2018	RSEPL	Petition under Section 79 of the Electricity Act,2003 read with Article 16.3.1 of the PPA dated 12.5.2016 seeking release of Performance Bank Guarantees arbitrarily and illegally retained by NTPC and seeking extension of time and deferral of the Scheduled Commissioning Date (Interlocutory application for interim relief)(On admission)
	2.	350/MP/2018 alongwith I.A.No.97/2018	PGCIL	Petition under Section 79(1)(c) read with Section 38(2)(b) of the Electricity Act, 2003 to set aside the direction in the 2nd meeting of the validation Committee for the year 2018-19 held on 20.6.2018 and for quashing of letter dated 25.7.2018 of Respondent No.1(Interlocutory application for stay of the operation of the Minutes of the 2nd meeting of Validation Committee) (On admission)
	3.	225/MP/2018	DBPL	Petition under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter alia seeking initiation of appropriate action against the Respondents for non-compliance of the Order dated 19.12.2017 passed by the Commission in Petition No. 101/MP/2017 (On admission)
	4.	228/MP/2018	NTPC	Petition for Extension of cut-off date of Koldam Hydro Electric Power Project, from 31.3.2018 to 31.3.2020. .(On admission)
	5.	229/MP/2018	PDPL	Petition under Section 79 (1) (b) and (f) and other applicable provisions of the Electricity Act, 2003. (On admission)

6.	230/MP/2018	ERLDC	Petition under Section 142 of the Electricity Act, 2003 for violation of Regulation 10 of the DSM Regulations 2014 and for persistent default in payment of ERLDC charges stipulated under CERC (RLDC Fees & Charges and related matters) Regulations 2015.(On admission).
7.	372/MP/2018 alongwith I.A.No.102/2018	SIL	Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with Regulation 26 of the CERC (Open Access in Inter-State Transmission) Regulations, 2008 and Regulation 27 of CERC (Conduct of Business) Regulations, 1999 for violation of CERC(Open Access in inter-State Transmission) Regulations, 2008 Interlocutory application for urgent listing) (On admission)
8.	286/MP/2018	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 for execution of the Orders dated 14.3.2018 in Petition No. 13/SM/2017 and 16.3.2018 in Petition No. 1/MP/2017; and initiation of proceedings under Section 142 of the Electricity Act, 2003 against Tamil Nadu Generation and Distribution Corporation Limited in relation thereto.(On admission)
9.	195/MP/2018	CBPTCL	Petition for modification of transmission licence No. 12/Transmission/2010/CERC dated 1.12.2010 granted to Cross Border Power Transmission Company Ltd for 400 KV D/C Muzaffarpur - Sursand Transmission line & 2 Nos 220 kV line bays at Muzaffarpur S/S
10.	33/MP/2016	NTPC	Petition under Section 79(1)(a) of the Electricity Act, 2003 read with CERC (Terms and Conditions of Tariff) Regulations, 2014 for relief on account of a 'Change in Law' affecting the Badarpur Thermal Power Station.
11.	91/MP/2016	TPDDL	Petition under Sections 79 (1) (f) and (k) of the Electricity Act, 2003 read with Regulation 54 and 55 of CERC (Terms & Conditions of Tariff) Regulations, 2014 along with Regulation 111 and Regulation-115 of the CERC (Conduct of Business) Regulations, 1999, seeking re-determination of gross station heat rate of Badarpur Thermal Power Station as provided under Regulations 36 (C) (a) (ii) of the CERC (Terms & Conditions of Tariff) Regulations, 2014
12.	233/TT/2018	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2019 for Transmission Asset-LILO of existing Neyveli TS-II Pondicherry 400KV S/c at NNTPS generation switchyard under Transmission system for evacuation of power from 2x500 MW Neyveli Lignite Corp. Ltd TS-1 in Southern Region.
13.	171/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.03.2019 for Asset: Replacement of 01 No. of 1x315 MVA, 400/220 kV ICT with 1x500 MVA, 400/220 kV ICT (2nd) at 400 kV Maithon S/S under Transmission System for ?Eastern Region System Strengthening Scheme-IX? in Eastern Region.
14.	236/TT/2018	PGCIL	Petition for approval of transmission tariff for assets under WRSS V.
15.	237/TT/2018	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2019 for 05 Nos of Transmission Assets under North Eastern Region Strengthening Scheme-IV (NERSS-IV) for 2014-19 Tariff Block Period in North-Eastern Region.
16.	239/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCOs to 31.3.2019 for Asset I: 1 Nos of OPGW link under Central Sector (10.70 Km); Asset-II: 05 Nos of OPGW link under DVC Sector portion (52.527 Km); Asset-III: 04 Nos of OPGW link under WBSETCL Sector (4.794 Km); Asset-IV: 01 Nos of OPGW link under BSPTCL Sector (6.00 km); Asset-V: 02 Nos of OPGW link under OPTCL Sector (5.50 Km) and Asset-VI: 01 Nos of OPGW link under DVC Sector (69.182 Km) under the project fibre optical communication system in lieu of existing Unified Load Dispatch and Communication(ULDC) Microwave links in Eastern Region.
17.	241/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for 765 kV, 2 x 330 MVAR Switchable Line Reactors to be charged as Bus Reactor at Dharamjaigarh end in both ckt of Jharsuguda- Dharamjaigarh 765 kV D/C Line under Common System Associated with East Coast Energy Private Limited and NCC Power Projects Limited LTOA Generation Projects in Srikakulam Area B in Western Region.
18.	242/TT/2018	PGCIL	Petition for determination of transmission tariff for Asset-I: 2 x 80 MVAR,400 kV Switchable Line Reactors for 400 kV D/C Agra-

			Sikar TL at Agra Sub-station Asset-II: 63 MVAR Line Reactor (to be used as Bus Reactor) connected to 400 kV Lower Subansiri-BNC-I Line Bay along with associated bays at 800 kV BiswanathChariali HVDC Converter terminal and Asset-III: 63 MVAR Line Reactor (to be used as Bus Reactor) connected to 400 kV Lower Subansiri-BNC-III Line Bay at 800 kV BiswanathChariali HVDC Converter terminal from DOCO to 31.3.2019 under the transmission system associated with North East Northern/Western interconnector project.
19.	243/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Expansion and Replacement of existing SCADA/EMS System at SLDC's of Northern Region (NR ULDC Phase-II).
20.	247/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for assets under WRSS XVII for tariff block 2014-19 period.
21.	253/TT/2018	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31-3-2019 for ASSET-I: 1x 500 MVA, 400/220 kV/33 ICT and associated bays each at Warangal S/S, Khammam S/S, Gooty S/S and Kadapa S/S under System strengthening-XX in Southern region.
22.	256/TT/2018	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31-03-2019 for 1 nos 400KV bay each at Salem New (Dharmapuri) and Madhugiri for terminating Salem New (Dharmapuri)-Madhugiri 765KV S/C Line -2 (Initially charged at 400KV) being implemented under tariff based bidding and 1 no. 63MVAR line reactor at Madhugiri end of Salem New (Dharmapuri)- Madhugiri 765KV S/C Line -2 (Initially charged at 400KV) being implemented under tariff based bidding under "Common Transmission scheme associated with ISGS projects in Nagapattinam/Cuddalore area of Tamil Nadu -Part-A1 (b) " in Southern Region.
23.	258/TT/2018	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31-3-2019 for Transmission Asset 2 Nos 400kV line bays at Srikakulam for termination of Srikakulam Pooling Station - Garividi 400kV Quad D/c line under "Substation Works Associated With Strengthening Of Transmission System BeyondVemagiri" in Southern Region
24.	261/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset 1- 1 no. 765 kV line bay at 765/400kV Bilaspur Pooling Station (for Sipat STPS (NTPC) - Bilaspur PS (PG) 765kV 3rd S/c) under POWERGRID Works associated with Additional System Strengthening for Sipat STPS in Western Region.
25.	244/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for determination of transmission tariff of Asset-I: Chittorgarh Ajmer 765 kV D/C line along with associated bays and 240 MVAR Switchable Line reactors at both end under Green Energy Corridors: Inter State Transmission Scheme (ISTS)- Part-B in Northern Region.
26.	255/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-I: 400/220 kV 500MVA ICT-I at Mandola S/s (DOCO: 28.3.2016), Asset-II: 400/220 kV 500MVA ICT-II at Mandola S/s (DOCO: 16.10.2016), Asset-III: 400/220 kV 500MVA ICT-III at Mandola S/s (DOCO: 10.4.2016), Asset-IV: 400/220 kV 500MVA ICT-IV at Mandola S/s (DOCO: 08.05.2016), Asset-V: 400/220 kV 500MVA ICT-I at Ballabgarh S/s (DOCO: 28.03.2016) and Asset-VI: 400/220 kV 500MVA ICT-II at Ballabgarh S/s (DOCO: 16.9.2016) under NRSS-XXXII in Northern Region.
27.	177/TT/2018	PGCIL	Petition for determination of transmission tariff for Asset-I: 132 kV D/C Silchar-Hailakandi (AEGCL) Transmission line (Balance portion beyond LILO point) alongwith associated bays at Hailakandi (AEGCL) Substation from DOCO to 31.3.2019 under Transmission system associated with Pallatana GBPP and Bongaigaon TPS
28.	259/TT/2018	PGCIL	Petition for determination of transmission tariff from actual/ anticipated DOCOs to 31.3.2019 for Assets (04 nos) associated with Eastern Region Strengthening Scheme XV (ERSS-XV) in Eastern Region.
29.	270/TT/2018	PGCIL	Petition for or Procurement of 3 Nos. Spare Converter Transformers (234 MVA, 1-ph, 3 winding) at Bhadravati HVDC Back to Back Station - DOCO 22.3.2018 (actual) under Installation of Transformer and Procurement of Spare Converter

				Transformer at Bhadrawati HVDC Back to Back Station for tariff block 2014-19 in Western Region.
	30.	337/TT/2018	PGCIL	Petition for Determination of transmission tariff for Asset-I: 3x5 MVA (132/33kV), 1-ph, ICT-I alongwith associated bays at Tezu substation, Asset-II: 4x5 MVA (132/33kV) (01 no spare), 1-ph, ICT-II alongwith associated bays at Tezu substation, Asset-III: 132kV S/C (on D/C Tower) Tezu-Namsai Transmission Line alongwith associated bays at Tezu and Namsai Substation, 4x6.67MVAR, 145kV, 1-ph Bus Reactor, 3x5 MVA, 132/33kV, 1-ph ICT-I and 4X5MVA, 132/33kV 1-ph ICT-II (01 no spare phase) at Namsai Substation, from DOCO to 31.03.2019 under Transmission system associated with Pallatana GBPP and Bongaigaon TPS.
	31.	174/TT/2018	PGCIL	Petition for determination of transmission ariff from DOCO to 31.3.2019 for assets under Conversion of Fixed Line Reactors to Switchable Line Reactors in Southern Region.
18.12.2018 Tuesday At 10.30 A.M. Generation Tariff Petitions and Review Petitions	1.	41/RP/2018	THDC	Petition for review of tariff order dated 5.9.2018 in petition no 165/GT/2017 for Koteshwar HEP (400 MW) (On admission)
	2.	I.A.No.98/2018 in Petition No.18/RP/2018	WBSETCL	Interlocutory application for the stay of the impugned order dated 29.1.2018 in Petition No.168/MP/2017(<i>On admission</i>)
	3.	20/RP/2018	PGCIL	Review for review of order Dated 22.2.2018 in Petition No.13/TT/2017. (On admission)
	4.	28/RP/2018 alongwith I.A.Nos.61,62/2018	DEPL	Petition for review of the order dated 14.11.2017 in Petition No. 183 / TT / 2016 (Interlocutory applications for condonation of delay and urgent interim order) .
	5.	26/RP/2018	PGCIL	Petition for review of order dated 14.5.2018 of the in Petition No. 222/TT/2016. (On admission)
	6.	30/RP/2018	PGCIL	Petition for review and Modification of the Order Dated 29.6.2018 In Petition No. 133/TT/2017(On admission)
	7.	31/RP/2018	PGCIL	Petition for review of Order dated 29.6.2018 In Petition No. 110/TT/2017(On admission)
	8.	32/RP/2018	PGCIL	Petition for review order dated 21.6.2018 in Petition No. 241/TT/2016 (On admission)
	9.	33/RP/2018	PGCIL	Petition for review and modification of order dated 22.6.2018 in Petition No. 6/TT/2018 (On admission)
	10.	37/RP/2018	PGCIL	Petition for review and modification of the order dated 23.7.2018 in Petition No. 1/TT/2018. (On admission)
	11.	42/RP/2018 alongwith I.A.No.91/2018	PGCIL	Petition for review and modification of order dated 20.7.2018 in Petition No. 264/TT/2017 (On admission)
	12.	8/RP/2017	NTPC	Petition for review of order dated 19.12.2016 in Petition No. 312/TT/2014
	13.	9/RP/2017 alongwith I.A.No.15/2017	PKTCL	Petition for review of order dated 19.12.2016 in Petition No. 312/TT/2014 titled as PKTCL Vs HPSEB and Others
	14.	10/RP/2017 alongwith I.A.No.16/2017	PKTCL	Petition for review of order dated 16.1.2017 in Petition No. 384/TT/2014 .
	15.	16/RP/2017	NTPC	Petition for review of order dated 16.1.2017 in Petition No. 384/TT/2014
	16.	15/RP/2018	PGCIL	Petition review of the Order dated 30.8.2016 in Petition No. 98 / TT / 2016 .
	17.	77/MP/2018	TRNEPL	Petitioner seeking directions for applicability of the provisions of PTC-PPA signed between Petitioner and the Respondent No.6 and Procurers PPA signed between Respondent No.6 and Respondent No. 1 to 5, both dated 25.7.2013 for the purposes of calculation of Penalties due to less than 80% availability for a Contract Year.
	18.	89/MP/2018	APCL	Petition for revision of the Normative Annual Plant Availability Factor
	19.	91/MP/2018 alongwith I.A.Nos68/72/2018	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of the monthly energy bills of the Petitioner by the Respondents(Interlocutory applications for impleadment of PGCIL and seeking adjudication of issue of jurisdictions)
	20.	35/MP/2018	GCEL	Petition under Section 79 (1) (f) read with CERC (Grant of

				Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 seeking refund of the POC charges for 260 MW in Eastern Region granted under the Bulk Power Transmission Agreement dated 01.07.2016.
	21.	178/GT/2017	NTPC	Petition for approval of tariff of Solapur Super Thermal Power Station (2 X 660 MW) for the period from anticipated date of Commercial Operation of the Unit-I (i.e. 31.8.2017) to 31.3.2019.
	22.	197/GT/2017	NTPC	Petition for approval of tariff of Feroze Gandhi Unchahar Thermal Power Station Stage-IV (1 X 500 MW) for the period from anticipated date of Commercial Operation of the Unit-I i.e.31.7.2017 to 31.3.2019.
	23.	199/GT/2017	NTPC	Petition for approval of tariff of Kudgi Super Thermal Power Station Stage-I (3 X 800 MW) for the period from anticipated date of Commercial Operation of the Unit-I i.e. 25.7.2017 to 31.3.2019.
	24.	240/GT/2017	KBUNL	Petition for approval of tariff of Muzaffarpur Thermal Power Station Stage-I (2x110 MW) from 1.4.2014 to 31.3.2019.
	25.	241/GT/2017	KBUNL	Petition for determination of tariff of Muzaffarpur Thermal Power Station Stage-I Unit-2 (110 MW) for the Period 15.10.2010 to 31.3.2014
	26.	243/GT/2017	NTPC	Petition for approval of tariff of Bongaigaon Thermal Power Station (3x 250 MW) for the period from Date of Commercial Operation of Unit-1 (i.e. 1.4.2016) to 31.3.2019
	27.	251/GT/2017	UPCL	Petition for determination of tariff for the 2x600 MW thermal power plant set up by Udipi Power Corporation Limited in Udipi Taluk, Udipi District, Karnataka for the period, from 1.4.2014 to 31.3.2019.
19.12.2018 Wednesday At 10.30 A.M. Miscellaneous Petitions/	1.	130/MP/2018	NTPC	Petition for extension of cutoff date of Vindhyachal Super Thermal Power Station, Stage-V (1x500 MW) from 31.3.2018 to 31.3.2019 (On admission)
	2.	135/MP/2018	KTL	Petition seeking payment of transmission tariff between the date of commissioning and date of charging of Element 2 and Element 3 of transmission assets of Kudgi Transmission Limited (On admission)
	3.	138/MP/2018	DCMSHRI RAM	Petition Under Section 79 Of The Electricity Act 2003 Read With Regulation 14 and 15 Of The Central Electricity Regulatory Commission (Terms And Conditions Of Recognition And Issuance Of Renewable Energy Certificate For Renewable Energy Generation) Regulations, 2010 Challenging The Illegal And Arbitrary Rejection of Grant of REC(On admission)
	4.	152/MP/2018	BRPL	Petition under Section 79 (1) (a) and (f) and other applicable provisions of the Electricity Act, 2003 read with Regulation 110 and 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking adjudication of dispute between the Petitioner and Respondent NTPC Limited regarding excess recovery of Annual Fixed Costs for various generating stations of the Respondent during FY 2014-19 (On admission)
	5.	153/MP/2018	MSETCL	Petition under Section 79 to adjudicate dispute between the petitioner and the respondent as per bulk agreement dated 6.9.2011 (On admission)
	6.	154/MP/2018	MSETCL	Petition for adjudication of dispute between Petitioner and Respondent in accordance to BPT Agreement dated 21.11.2011 (On admission)
	7.	155/MP/2018	BYPL	Petition under Section 79 (1) (a) and (f) and other applicable provisions of the Electricity Act, 2003 read with Regulation 110 and 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking adjudication of dispute between the Petitioner and Respondent NTPC Ltd. regarding excess recovery of Annual Fixed Costs for various generating stations of the Respondent during FY 2014-19 (On admission)
	8.	275/MP/2018 alongwith I.A.No.100/2018	TPTCL	Petition under Section 79 of the Electricity Act, 2003 read with Article 15 of the Power Purchase Agreement dated 13.12.2011. (Interlocutory application moved by the Respondent SKS Power Generation Limited for dismissal of the Petition)(On admission)
	9.	285/MP/2018	MPL	Petition for inclusion of liquidated damages deducted from capital cost and re-computation of true-up tariff for the period FYs 2011-14 and tariff for FYs 2014-19 pursuant to order dated 26.12.2017 in Petition No. 152/GT/2015 in respect of Maithon Right Bank Thermal Power Plant (Units I and II)(2 X 525 MW) of Maithon Power Ltd. (On admission)

	10.	290/MP/2018	ACB	Petition under Sections 79(1)(c) read with 79(1)(k) of the Electricity Act, 2003 for allowing M/s S V Power Private Limited to use the dedicated transmission line (Petitioners plant to Bharari, Bilaspur Pooling station of PGCIL) on sharing basis along with other beneficiaries.(On admission)
	11.	303/MP/2018 alongwith I.A.No.81/2018	JITPL	Petition under Sections 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in Intra State and related matters) Regulations, 2009(Interlocutory application seeking interim directions) (On admission)
	12.	304/MP/2018 alongwith I.A.No.82/2018	JITPL	Petition under Sections 79(1)(b), 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in Intra State and related matters) Regulations, 2009 (Interlocutory application seeking interim directions)(On admission)
	13.	339/MP/2018 along with I.A.No.94/2018	JITPL	Petition under Sections 79 (1) (b), 79 (1) (c) and 79 (10) (f) of the Electricity Act,2003 read with Regulation 32 and the detailed procedure as envisaged under the CERC (Grant of Connectivity Long terms , Medium Term Open Access in Intra State and related matters) Regulations,2009. (On admission)
	14.	347/MP/2018	NER-II	Petition for approval for creation of security interest under Sections 17(3) & 17(4) of Electricity Act, 2003 over Petitioner No. 1's Assets in favour of Petitioner No. 2, the Security Trustee, for the benefit of Lenders and their agents for the purpose of financing Petitioner No.1 Transmission Project.
	15.	118/MP/2018	TRN	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of events pertaining to change in law as per the terms of Power Purchase Agreement dated 25.07.2013 (PTC-PPA) executed between the Petitioner and the Respondent No. 6 and as per the terms of the back to back Power Purchase Agreement executed by PTC with Paschimanchal Vidyut Vitran Nigam Ltd Purvanchal Vidyut Vitran Nigam Ltd Madhyanchal Vidyut Vitran Nigam Ltd Dakshinanchal Vidyut Vitran Nigam Ltd
	16.	128/MP/2018	NETCL	Petition for revision of transmission tariff for Asset I: 400 kV D/C Palatana-Silchar Twin Moose Conductor Transmission Line-247.39 km, Asset II: 400 kV D/C SilcharByrnihat (one circuit on D/C towers) Twin Moose Conductor Transmission Line 214.41 km, Asset III: 400 kV D/C Byrnihat-Bongaigaon (one circuit on D/C towers) Twin Moose Conductor Transmission Line- 201 km, Asset IV: 400 kV D/C SilcharAzara (one circuit on D/C towers) Twin Moose Conductor Transmission Line 256.41 km and Asset V: 400 kV D/C Azara - Bongaigaon (one circuit on D/C towers) Twin Moose Conductor Transmission Line-159 km under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
	17.	129/MP/2018	SVPL	Petition for directions to National Load Despatch Centre and Maharashtra Energy Development Agency - State Nodal Agency, for the revalidation of accreditation and registration of the Petitioner under the Renewable Energy Certificates (REC) mechanism and consequent reliefs.
	18.	156/MP/2018	MBPMPL	Petition invoking Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking compensation/ relief for increased expenses due to certain events of Change in Law as per the applicable provisions of the PPAs dated 18.1.2014 and 20.1.2014.
20.12.2018 Thursday At 10.30 A.M. Miscellaneous Petitions Transmission tariff Petitions	1.	183/MP/2018	MCCPL	Petition under Sections 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 seeking extension of Scheduled Delivery Date on account of force majeure events falling within the scope of the Power Purchase Agreement dated 1.11.2013 (PTC-PPA) executed between the Petitioner and the Respondent No. 5 and as per the terms of the back to back Power Purchase Agreement executed by PTC with Jaipur Vidyut Vitran Nigam Limited (JVVNL Ajmer Vidyut Vitran Nigam Limited (AVVNL), Jodhpur Vidyut Vitran Nigam Limited (JVVNL) [hereinafter referred to as the Procurer of PPA dated 1.11.2013 (On admission)
	2.	186/MP/2018	KSKMPCL	Petition under Sections 79 (1)(b), 79(1)(f) and other applicable

			provisions of the Electricity Act, 2003 for Issuing directions to the Respondents to refund the amounts deducted on various heads Contrary against the terms and Conditions of the Power Purchase Agreement Dated 31.7.2012 between the Petitioner and Respondent (On admission)
3.	197/MP/2018	BALCO	Petition under Sections 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 seeking recovery of the Escalable Energy Charges due to rectification in escalation rates of Domestic Coal falling within the scope of the Power Purchase Agreement dated 08.03.2013 (PTC-PPA) executed between the Petitioner and the Respondent No. 2 and as per the terms of the back to back Power Purchase Agreement executed by PTC with Kerala State Electricity Board (KSEB-PPA) dated 13.6.2013.(On admission)
4.	204/MP/2018	EWE	Petition under Section 66,79 and other applicable provisions of the Electricity Act,2003 read with CERC (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable energy generation) Regulations,2010 (On admission)
5.	214/MP/2018 alongwith I.A.No.70/2018, 101/2018	APMuL	Petition under Section 79 of the Electricity Act, 2003 read with Article 13 of the PPAs dated 7.8.2008 in order dated 28.3.2018 in Case No. 104/MP/2017(Interlocutory Application moved by the Petitioner for clarification and for approval of Rs.106.95 Cr of IDC and FERV as against provisionally approved) (On admission)
6.	220/MP/2018	KSEB	Adjudication of disputes on the recovery of transmission charges of Element-II and Element-III of Kudgi Associated Transmission System from the beneficiaries before the Commercial Operation of Kudgi STPS.(On admission)
7.	324/MP/2018	UPCL	Petition filed under Section 79(1)(b) of the Electricity Act, 2003 read with Article 7(2)(b) of the Power Purchase Agreement dated 26.12.2005.(On admission)
8.	325/MP/2018	UPCL	Petition under Section 142 read with Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 7.2(b) of the Power Purchase Agreement dated 26.12.2005(On admission)
9.	132/MP/2018	PGCIL	Petition for declaration of LILO of 400 kV S/c Vindhychal-Korba Transmission line of the Petitioner at Mahan (On admission)
10.	166/MP/2018	PGCIL	Petition under Section 79(1)(f) read with Section 79 (1) (c) of the Electricity Act, 2003.(On admission)
11.	374/MP/2018	GUVNL	Petition under Section 79 (1)(b) of the Electricity Act, 2003 read with Article 18.1 of the Power Purchase Agreements (PPAs) dated 6.2.2007 and 2.2.2007 under 1000 MW Bid-1 and 1000 MW Bid-2 respectively, executed between Gujarat Urja Vikas Nigam Limited and Adani Power (Mundra) Limited for approval of amendments to the PPAs by way of Supplemental PPAs.
12.	48/RP/2018 alongwith I.A.No.103/2018		Petition for review of order dated 6.11.2018 in Petition No. 261/MP/2017(Interlocutory application for interim relief) (On admission) .
13.	198/MP/2018	HBL	Petition to extend/revalidate accreditation under REC Mechanism
14.	269/MP/2018	AP(M)L	Petition under Section 142 of the Electricity Act, 2003 for non- compliance of direction dated 28.9.2017 in Petition No. 97/MP/2017.
15.	94/MP/2017 alongwith I.A.no.22/2017	BALCO	Petition under Section 79 (1)(f) of the Electricity Act, 2003 read with the relevant provisions of CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for seeking quashing of notices dated 16.3.2017, 24.3.2017, 6.4.2017 and e-mail dated 19.4.2017 sent by the Power Grid Corporation of India Ltd and refund of the payments made under protest by the Petitioner against the impugned invoices (Interlocutory application on behalf of the Petitioner seeking interim relief).
16.	92/MP/2018 alongwith I.A.No.15/2018	SEPL	Petition under Sections 79(1)(c) read with 79(1)(f) of the Electricity Act, 2003, inter-alia, seeking a direction to Respondent No. 1 to pay a sum of Rs. 112.39 crores, being the financial loss suffered by the Petitioner, on account of delay in commencement of the Long Term Access granted to the Petitioner, due to delay in implementation of the Transmission system falling in the scope of Respondent No. 1 obligations, along with interest on the same till the date of payment of the amount by Respondent No. 1 to the Petitioner(Interlocutory application filed by the Petitioner for referring the dispute to arbitration)
17.	255/MP/2017	APNRL	Petition under Sections 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with article 10 of the PPA and PSA

18.	198/TT/2017	PGCIL	Petition for determination of transmission tariff for Transmission system for development of pooling station in Northern part of West Bengal and transfer of power from Bhutan to NR/WR.
19.	24/TT/2018	KPTCL	Petition for approval under Regulation 86 of CERC (Conduct of business) Regulation, 1999 for determination of Tariff for Transmission Lines connecting between Karnataka and other neighboring States
20.	64/TT/2015	PGCIL	Petition for approval of transmission tariff for Essar Gujarat TPS and extension of Bachao Sub-station under transmission system for connectivity of Essar Power Gujarat Limited in Western Region for tariff block-2014-19.
21.	13/RP/2018 along with IA 13/IA/2018	PGCIL	Petition under Section 94 (1) (f) of the Electricity Act, 2003 read with Regulation 103 of the CERC (Conduct of Business) regulations, 1999 for review of the Order dated 11.10.2017 passed by the Commission in Petition No. 187 / MP / 2015
22.	7/IA/2018 in Petition No. 187 / MP / 2015	PGCIL	Interlocutory application under section 94 (2) of the Electricity Act, 2003 for expunging portions of the order dated 11.10.2017 passed in petition no. 187 / MP / 2015
23.	147/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Aurangabad (POWERGRID) -Padghe (POWERGRID) 765kV D/C line & Padghe (POWERGRID)-Padghe/kudus (MSETCL) 400kV D/C (QUAD) line along with associated bays and Establishment of 765/400 kV 2x1500 MVA Padghe GIS SS under System Strengthening in North/West Part of Western Region for IPP Projects in Chhattisgarh (IPP-E).
24.	127/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset covered in the Petition for Regional System Strengthening Scheme in WR & NR (Part-B) in Northern Region and Western Region.
25.	203/TT/2016	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-I:400 kV D/C Meja-Allahabad transmission line alongwith associated bays at Allahabad under transmission system associated With Meja TPS in Northern Region.
26.	105/TT/2012	PGCIL	Petition for approval of transmission tariff for (a) Kalpakkam PFBR-Sirucheri 230 kV D/C Line (Anticipated DOCO: 1.11.2011) (b) Kalpakkam PFBR-Arani 230 kV D/C Line (Anticipated DOCO: 1.3.2012) (c) Kalpakkam PFBR-Kanchipuram 230 kV D/C Line (Anticipated DOCO: 1.3.2012) under transmission system associated with Kalpakkam PFBR (500 MW) in Southern Region for tariff block 2009-14.
27.	195/MP/2017	NRSSXXXI X(B)	Petition u/s 61, 63 and 79 of Electricity Act, 2003 to be read with the other laid down statutory framework for seeking extension in Project scheduled commercial operation date and increase in transmission charges due to unforeseen and uncontrollable events post award of NRSS XXXI (B) Transmission Scheme under Tariff Based Competitive Bidding guidelines of Transmission Projects.
28.	61/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 Asset-I: 2 Nos. 400 kV Malerkotla Bays at 400/220 kV GIS Substation at Kurukshetra under Provision of 400 kV bays for lines under Northern Region System Strengthening Scheme-XXXI(Part-B)
29.	102/TT/2018 alongwith I.A.No.60/2018	EPTCL	Petition for determination of transmission tariff (annual fixed cost) for the 2 400 kV Bays at Jhanor Gandhar GPS of NTPC Ltd which form part of the inter-state transmission system of EPTCL

(T.D.Pant)
Dy.Chief (Legal)
18.12.2018